

(b) the details of the above cases wherein agents could not fulfil MBG due to health reason, zone-wise;

(c) the details of the cases where Insurance Regulatory and Development Authority of India (IRDA) has condoned non-fulfilment of MBG quota in 2011 and has directed LIC to reinstate the old agency codes along with details of old agency codes reinstated case-wise; and

(d) the reasons for not reinstating some old agency codes inspite of condonation by IRDA, case-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) As per Life Insurance Corporation of India (LIC), the Zone-wise number of agents terminated due to non-fulfilment of Minimum Business Guarantee (MBG) quota during Financial Year 2005-06 is as under:

Zone	No. of Agents terminated
North Zone	31962
North Central Zone	24548
Central Zone	12878
Eastern Zone	39932
South Central Zone	26175
South Zone	25112
Western Zone	35626
TOTAL	196233

(c) and (d) Insurance Regulatory and Development Authority of India (IRDAI) has informed that it has not condoned any cases for non-fulfilment of MBG quota in 2011 and also not directed LIC to reinstate the old agency codes.

#### **Inclusion of institutions of higher learning under GST**

1674. PROF. M. V. RAJEEV GOWDA: Will the Minister of FINANCE be pleased to state:

(a) whether consultations, inter- ministerial or otherwise, have been undertaken regarding Government's decision to include certain institutions of higher learning under the Goods and Services Tax (GST);

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether Government has estimated the impact of GST on the cost incurred by students pursuing professional courses, non-conventional courses, certificate courses and training programmes; and

(e) if so, the details thereof including estimated costs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) No new levy has been imposed in respect of educational institutions under Goods and Services Tax (GST), which did not already exist in the preceding Service Tax regime.

(b) to (e) Do not arise in view of reply to part (a) above.

#### **Violation of Pensionary Rules**

1675. SHRIMATI RENUKA CHOWDHURY: Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware that the Chairperson and members of regulatory bodies such as IRDA, TRAI, CERC, SEBI, CCI, etc. are receiving pension in addition to salaries in violation of relevant financial rules;

(b) if so, the details thereof along with the reasons therefor; and

(c) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (c) Chairpersons and Members of Telecom Regulatory Authority of India, Central Electricity Regulatory Commission, Insurance Regulatory and Development Authority of India, Securities and Exchange Board of India, Competition Commission of India, etc. are being paid consolidated pay package of ₹ 4.50 lakhs and ₹ 4.00 lakhs respectively without the facility of house and car. They are not entitled to pension during the period they serve on these regulatory bodies. However, in case of retired government servants, their pension will not be deducted from the consolidated pay.

#### **Restoration of BSRB for banks**

1676. DR. SUBRAMANIAN SWAMY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there is need to restore the Banking Services Recruitment Board (BSRB) or set up a Regional Recruitment Board for banks; and